

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 8  
IA/417(AHM)2021  
in  
CP(IB) 418 of 2018

**Order under Section 7 IBC**

**IN THE MATTER OF:**

IDBI

V/s

Reliance Naval and Engineering Ltd

.....Applicant

.....Respondent

**Order delivered on ..28/06/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)

Chockalingam Thirunavukkarasu, Hon'ble Member(T)

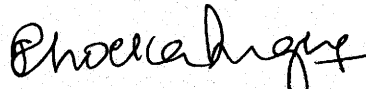
**PRESENT:**


For the Applicant : Mr. Navin Pahwa, Sr. Advocate with Mr. Aditya Mehta,  
Advocate  
Mr. Anshul Sehgal, Advocate, for CoC of the applicant company.

**ORDER**

We direct the applicant to issue notice to respondents within 7 days and to file affidavit of service.

Matter stands adjourned to 16.08.2021

  
(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)

  
(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)